

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins) No. 1448 of 2019**

**IN THE MATTER OF:**

**Bank of India & Anr.**

**...Appellants**

**Versus**

**Costal Oil Gas Infrastructure Pvt. Ltd.**

**...Respondent**

**Present:-**

**For Appellant: Mr. V. Seshagiri, Advocate.**

**For Respondent: None**

**ORDER**

**(Virtual Mode)**

**15.07.2020** Learned counsel for the Appellant submits that there is an urgency in the matter. For this purpose, he has filed an Application through E-mail.

Nobody is present on behalf of the Respondent. Learned counsel for the Appellant is directed to serve the copy of Application through E-mail on the Learned Counsel for the Respondent and also file the physical copy in the Registry.

Let the matter be fixed on **20<sup>th</sup> July, 2020.**

**[Justice Jarat Kumar Jain]  
Member (Judicial)**

**[Balvinder Singh]  
Member (Technical)**

**[V.P. Singh]  
Member (Technical)**